

## Name of the corporate debtor: M/s Sargam India Electronics Private Limited (In Liquidation)

Date of commencement of liquidation: 29.07.2024

Revised List of stakeholders as on: 24.01.2025

## List of secured financial creditors

(Amount in ₹)															
Sl. No.	Name of Creditors	Details of Claim Received		Amount of Claim Admitted	Nature of Claim	Details of Claim Admitted					Amount of Contingent Claim	Amount of Any mutual dues, that may be set off	Amount of Claim Rejected	Amount of Claim Under Verification	Remarks, if any
		Date of Receipt	Amount Claimed			Amount covered by Security Interest	Whether Security Interest Relinquished? (Yes/No)	Details of Security Interest	Amount covered by Guarantee	% Share in Total Amount of Claims Admitted					
1	Union Bank of India	22.08.2024	733,062,226.33	733,062,226.33	Financial Creditor Secured	733,062,226.33	Yes	Primary Security - Hypothecation of fully paid stock and book debts Collateral Security - On Immovable Properties as given in Annexure II	-	31.24	-	-	0.00	-	
2	State Bank of India	14.08.2024	304,066,068.75	304,066,068.75	Financial Creditor Secured	-	Yes	Hypothecation of fully paid stock and book debts. Amount not Specified	-	12.96	-	-	0.00	-	
3	Cholaman dal am Investmen t and Finance Company Limited	03.05.2023	16,164,324.00	14,818,319.00	Financial Creditor Secured	14,818,319.00	Yes	Exclusive right on Flat no. 1, Basement area situated in the commercial building bearing no. 1, block no. 1, Garg trade centre ar community centre , Sector 11, Rohini, New Delhi	-	0.63	-	-	1346005.00	-	(**)
4	HDFC Bank Ltd.	03.08.2024	349,141,698.70	349,141,698.70	Financial Creditor Secured	349,141,698.70	No	Exclusive right on First Floor and Third floor with roof rights situated in the commercial building bearing no. 1, block no. 1, Garg trade centre ar community centre , Sector 11, Rohini, New Delhi	-	- (*)	-	-	0.00	-	

(\*) Claim received from HDFC Bank for Rs.34,91,41,698 and admitted in full has not been included in the claim amount as it has not relinquished its security interest and therefore not part of the Stakeholder's Consultation Committee in accordance with regulation 31A of the IBBI (Liquidation Process) Regulations 2016 hence % Share in Total Amount Admitted not taken.

(\*\*) As per proviso to Regulation 21A(1) of the IBBI (Liquidation Process) Regulations 2016 that, where a secured creditor does not intimate its decision within thirty days from the liquidation commencement date, the assets covered under the security interest shall be presumed to be part of the liquidation estate.